

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/s Can Enterprises Private Limited

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s Can Enterprises Private Limited
2.	Date of incorporation of corporate debtor	11 September 2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70102MH2009PTC195720
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat No 103, Thosar House, Hanuman Road No.1 near Shiv Leela Hotel, Vile Parle (East) Mumbai City MH 400057
6.	Insolvency commencement date in respect of corporate debtor	Date of Order :27.01.2020 Date of Receipt of the Order :21.02.2020
7.	Estimated date of closure of insolvency resolution process	25 th July, 2020 (180 days from 27 th Jan, 2020 i.e. date of order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Jitendrakumar Rambaran Yadav IBBI/PA-003/IP-00022/2017-18/10169
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address : 11, Singh House, 2 nd Floor, 23 Ambalal Doshi Marg,, Besides BSE Building, Fort, Mumbai 400 001 Email Id : jitendra.yadav0712@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Same as point No. 9
11.	Last date for submission of claims	6 th March, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per the information available with the IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as per the information available with the IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link for downloading claim forms https://ibbi.gov.in/home/downloads Physical Address: as mentioned in point No. 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s Can Enterprises Private Limited** on **27th January, 2020**.

The creditors of **M/s Can Enterprises Private Limited**, are hereby called upon to submit their claims with proof on or before **6th March, 2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of Interim Resolution Professional : Jitendrakumar R. Yadav

Date and Place : 22nd February, 2020 Mumbai